

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 606
Appeal-239/252/ND/2023

IN THE MATTER OF:

Mr. Bhabhuti Singh Awana

...APPELLANT

Vs

ROC

...RESPONDENT

Section
U/s 252

Order delivered on 18.04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant

:Adv Manisha Chaudhary and Adv Shravan Chandrashekhar

For the RoC

:Adv. Jyoti Khurana.

For the IT Department

:Adv Puneet Rai, SSC along with Adv Nikhil Jain

ORDER

Ld. Counsel on behalf of the Appellant is present and submitted that in terms of order dated 08.02.2024 they have filed the report of IT Department along with affidavit and the same is available on the e-portal. Ld. Counsel on behalf of IT Department is present and submitted that they have no objections if the company's name is restored. Proxy Counsel on behalf of RoC is present and submitted that they have filed their report and subject to filing of necessary documents and returns by the company they have no objections if the company's name is restored. Order in this matter is **reserved**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)